

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/GT/2015**

Subject : Petition for determination of tariff for the period 2014-19 and trueing- up of tariff for the period 2011-14 in respect of 1050 MW unit of Maithon Power Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and 4 others

Date of hearing : **03.11.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present :

Shri D.K.Gangwal, Advocate, MPL  
Shri Pradip Roy, Advocate, MPL  
Shri Vishal Anand, Advocate, MPL  
Shri Aveek Chaterjee, MPL  
Shri Shubhayu Sanyal, MPL  
Shri Bhaskar Sarkar, MPL  
Shri Ashutosh, MPL  
Shri Sakya Singha Chaudhuri, Advocate, WBSEDCL  
Shri Avijeet Lala, Advocate, WBSEDCL  
Ms. Puja Priyadarshini, Advocate, WBSEDCL  
Ms. Molshree Bhatnagar, Advocate, WBSEDCL  
Shri Farrukh Aamir, Advocate, TPTCL

**Record of Proceedings**

At the outset, the learned counsel for the respondent, WBSEDCL submitted that it may be granted time to file reply/ response to the affidavit containing additional submissions / documents filed by the petitioner.

2. The learned counsel for the petitioner objected to the above and stated that no new facts have been mentioned in the affidavit but only certain issues have been clarified by the petitioner. He, however, circulated a copy of the presentation in the matter and prayed that the matter may be heard and considered accordingly. To this the learned counsel for the respondent submitted that the matter may be taken up for hearing after pleadings are completed.



3. The affidavit along with the presentation filed by the petitioner was taken on record and the Commission directed the petitioner to serve the copies of the same on the respondents. The respondent, WBSEDCL was directed to file its response within two weeks.

4. The Commission after hearing the parties, directed the petitioner to submit the following on affidavit on or before 21.11.2016:

(a) Detailed note on the complete procedure adopted by the petitioner for measuring GCV of coal on 'as received' basis indicating the frequency point of collection of sample of coal and the equipment used for taking the sample.

(b) The video recording of the complete process of taking coal sample for measurement of GCV on 'as received' basis.

5. The respondents shall file their replies by 28.11.2016, with copy to the petitioner, who shall file its rejoinder/ submissions, if any, by 07.12.2016. The matter shall be listed for hearing on **22.12.2016**. Parties are directed to complete the pleadings before the due date mentioned. No adjournment/ extension shall be granted for any reason.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)

